

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-748/ND/2023

IN THE MATTER OF:

M/s. Bajrang Devcom Pvt. Ltd.

...PETITIONER

Vs

M/s. Siwon Agri Pvl. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 05.06.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Pragati Singh, Adv.
Aishwarya Singh.

ORDER

Ld. Counsel for the Operational Creditor is present and sought time to file rejoinder to the reply filed by the Corporate Debtor. Time prayed for is granted. Ld. Counsel for the Corporate Debtor is present and submitted that in terms of the order dated 13.05.2024 they have filed the reply however, the same is not reflected on the e-portal. Ld. Counsel for the Corporate Debtor is directed to approach the Registry and cure defects so that the same is reflected on the e-portal and he is also directed to file proof of payment of cost imposed on 13.05.2024. List the matter on **30.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)